

4929 Committee on Private MEMBERS' BILLS and Resolutions BEADRA 6, 1951 (SAKA) Industrial Disputes 4910 (Amendment) Bill

with the Government it is ultimately the Parliament which is to sanction or not sanction. Already, article 292 of the Constitution lays down the power of the Union Government in regard to borrowing. That provision was copied from the Constitution of other countries when we framed our Constitution. So, when other Constitutions have framed a provision like that and have fixed a maximum and minimum—nobody can go this way or that way—and it has been circumscribed by the maximum and minimum, and since we have copied the provision from the Constitutions of Canada, the United States of America, the United Kingdom and other countries, having followed them, in this matter, it is but fair that we should have some such law in our statute-book so that everybody will have an opportunity to know our position

With these words, I support the resolution

Mr Deputy-Speaker: The discussion will continue tomorrow

14.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

Bardar A. S. Saigal (Janjgir) I beg to move:

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th August, 1950."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th August, 1950."

The motion was adopted.

TRANSPORT CO-ORDINATION BILL*

Shri Jhulan Sinha (Siwan) I beg to move for leave to introduce a Bill to provide for co-ordination of the various transport systems in the country and for matters connected therewith

Mr. Deputy-Speaker: The question is

"That leave be granted to introduce a Bill to provide for co-ordination of the various transport systems in the country and for matters connected therewith"

This motion was adopted.

Shri Jhulan Sinha: I introduce the Bill

INDUSTRIAL DISPUTES (AMENDMENT) BILL* (AMENDMENT OF SECTION 3)

Shri Ram Krishan Gupta (Mahendragarh) I beg to move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947

Mr Deputy-Speaker: The question is

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947".

The motion was adopted

Shri Ram Krishan Gupta: I introduce the Bill

*Published in the Gazette of India Extraordinary, Part II—Section 3, dated 28-8-50.